

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/42/2017

PETITION NUMBER : TCP/77/(IB)/2017

NAME OF THE PETITIONER(S) : METAL GEMS

NAME OF THE RESPONDENT(S) : SARANYA FORGINGS & ENGINEERS INDIA PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

①	AKHIL AKBAR ALI	Counsel for Respondent	Akhil Ali
②	Karitha surana	Resolution Professional	Karitha

ORDER

Ms. Kavitha Surana, RP in person present. Counsel for the Corporate Debtor present and filed an affidavit for making compliance with the order dated 22.09.2017, ~~and~~ as per the direction given on 23.11.2017. The affidavit is placed on record. Counsel for the Corporate Debtor has also provided necessary documents to the RP. RP is directed to carry out the functions strictly as per the provisions of the IBC, 2016 and expedite the filing of Resolution plan ^{for} as the recommendations of the CoC, if any. Accordingly, the memo stands **disposed of**.

ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)